

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 204  
IB-1082/ND/2020

**IN THE MATTER OF:**  
Canara Bank

...PETITIONER

Vs.

M/s. NSP Associates (India) Pvt. Ltd.

...RESPONDENT

**Section**  
Under Section 7 of IBC

Order delivered on 27.01.2021  
(Virtual Hearing)

**Coram:**  
SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)  
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)

For the Petitioner/Financial-creditor :Mr. Avdhesh Bairwa, Advocate  
For the Respondent/ Corporate-debtor :Mr. P. Nagesh, Mr. Harshal  
Kumar, Mr. Shivam Wadhwa,  
Advocates.

**ORDER**

Heard the submissions made by both the Ld. counsels for the parties. At the request of Ld. counsel for the corporate debtor two weeks' time has been granted for filing reply and within two weeks the corporate debtor has to explore the possibility of the amicable resolution of the matter. If resolution is not arrived at, parties must be ready to conduct the matter for filing reply within two weeks. Post the matter to **22nd February, 2021.**

- Sd -

(V.K. Subburaj)  
Member (T)

- Sd -

(P.S.N. Prasad)  
Member (J)